

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. E/3717 – 3718 / 2010-SM[BR]

Date 04/05/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :

1. M/S BANSAL STRUCTURAL PVT. LTD.
2. SHRI G.K. BANSAL, DIRECTOR

77 NAVYUG MARKET GHAZIABAD.

M/S BANSAL STRUCTURAL PVT. LTD.,

C.C.E. NOIDA

I am directed to transmit herewith a certified copy of Final order No. 252 – 253 /2011-SM[BR] dated 28.4.2011
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Appellant

Vs
Respondent

Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent

C.C.E. NOIDA

C-56/42, SECTOR-62,
NOIDA-201307

2. Adv. / Consult

MR.S.D.GAUR

SB-108, SHASTRI NAGAR, GHAZIABAD.

3. C.D.R

4. Bar association, CESTAT, New Delhi

5. Director Publications, Customs, Excise. I.P. Estate, New

6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi -

9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road,
Ahmedabad-15

10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070

12. Office Copy

13. Guard file

Assistant Registrar
(SM Appeal Branch)

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal No. 3717-3718 of 2010-SM(BR)

[Arising out of Order-in-Appeal No. 239-240/CE/APPL/NOIDA/2010 dated 30.7.2010 passed by the Commissioner of Central Excise (Appeals), NOIDA]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

1. Whether Press Reporters may be allowed to see : *No*
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?

2. Whether it should be released under Rule 27 : *No*
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?

3. Whether Their Lordships wish to see the fair : *seen*
copy of the Order?

4. Whether Order is to be circulated to the : *no*
Departmental authorities?

M/s. Bansal Structural Pvt. Ltd.
Shri G.K. Bansal, Director

Appellants

Vs.

Commissioner of Central Excise
NOIDA

Respondent

Appearance:

None for the Appellants

Shri Anil Khanna, SDR for the Respondent

Date of Hearing/decision : 28.04.2011

Final
ORAL ORDER NO. 252-253/2011 SM BR

Per M. Veeraiyan:

By Stay order No. 86/2011 SM (BR) dated 14.1.11, the appellants were directed to deposit the dues as per the impugned order and report compliance on 5.4.11. There is neither any compliance report on the record nor any body present for the appellants inspite of notice.

2. In view of this, the appeals are dismissed for non-compliance of the provisions of section 35 F read with Stay order dated 14.1.11.

(M. Veeraiyan)
Member(Technical)

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